

**HIGH COURT OF SIKKIM  
GANGTOK**

Ref. No. 6 Judl./HCS

Dated: 22.8.16

**C I R C U L A R**

While taking up W. P. (PIL) No. 05 of 2015 (Ms. Yangchen Dahadul -Vs.- State of Sikkim & Ors.) it is directed that henceforth in any case/petition/revision, wherein a party has entered appearance all Counsel shall ensure by way of endorsement on the face of the original application that a copy of the application, document/affidavit/additional affidavit etc., is served on the other party before the same is filed in the Registry.

By order.

Sd/-  
(N. G. SHERPA)  
Registrar General (I/C)

Memo No. 4901-21/Judl./HCS

Dated: 22.8.16

Copy for information to:

1. Joint Registrar-cum-Senior Judgment Writer/P.P.S to Hon'ble Chief Justice (Acting), High Court of Sikkim.
2. Principal Private Secretary to Hon'ble Judge, High Court of Sikkim.
3. Private Secretary to Register General, High Court of Sikkim.
4. Additional Registrar-cum-Senior Reader/Section In-charge, High Court of Sikkim.
5. Joint Registrar-cum-Reader, High Court of Sikkim.
6. Deputy Registrar (Judicial), High Court of Sikkim.

7. All Senior Advocates.
8. The President, Sikkim High Court Bar Association Gangtok for circulation amongst the members of the Bar.
9. The General Secretary, Sikkim Bar Association Gangtok for circulation amongst the Members of the Bar.
10. The President, Bar Association Namchi for circulation amongst the members of the Bar.
11. The General Secretary, Bar Association Gyalshing for circulation amongst the members of the Bar.
12. Computer Cell, High Court of Sikkim.
13. Notice Board.
14. File & Guard File

  
20/8/16

Joint Registrar-cum-Reader